

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) No. 39 of 2021

IN THE MATTER OF:

Reserve Bank of India

....Appellant

Vs.

SREI Equipment Finance Ltd.

....Respondent

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. VP Singh, Ms. Vatsala Rai, Ms. Sayobani Basu and Ms. Vanya Chhabra, Advocates.

For Respondent: Mr. A.S. Chandhiok and Mr. Joy Saha, Sr. Advocates with Mr. Abhijeet Sinha, Mr. Dipen Chatterjee, Mr. Rusha Mitra and Mr. Saptarshi Mandal, Advocates.

O R D E R
(Virtual Mode)

31.03.2021: We have passed the orders separately on I.A Nos. 596 of 2021 and 595 of 2021.

Learned Senior Counsel, appearing on behalf of the Respondent submits that the two Appeals are arising out of the same impugned order i.e. Company Appeal (AT) No. 31 of 2021 and Company Appeal (AT) No. 34 of 2021 and are pending before this Tribunal. These all Appeals should have been heard together. We have considered the Submission.

The Office is directed to place the matter before the Acting Chairperson and take the appropriate orders in this regard.

Let the matter be fixed on **23rd April, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)